GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3983

TO BE ANSWERED ON FRIDAY, 9th DECEMBER, 2016/ AGRAHAYANA 18, 1938 (Saka)

INVESTMENT BY PSUs IN STOCK EXCHANGE

QUESTION

3983. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government maintains any record of investment by Public Sector Undertakings (PSUs) in stock exchanges:
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL)

(a): Yes Madam. The Securities and Exchange Board of India (SEBI) has informed that as per Regulation 21(1) of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2012 (SECC Regulations, 2012), the recognised stock exchange(s) are required to disclose their shareholding pattern on a quarterly basis, within fifteen days from the end of each quarter, in the format specified by SEBI.

(b): SEBI has informed that as per the details furnished by the Bombay Stock Exchange (BSE), the National Stock Exchange (NSE) and the Metropolitan Stock Exchange of India Limited (MSEI), the total shareholding of Public Sector Undertakings (PSUs) in the BSE. NSE and MSEI for the quarter ended September, 2016 were 12.65%, 40.77% and 25.74% respectively.

(c): Does not arise in view of reply to part (b) above.